Measures to reduce cyber crimes

- 212. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the details of measures taken by Government to reduce cyber crimes;
- (b) how many cases of child pornography has been registered so far, State-wise details thereof; and
 - (c) whether there is any plan to start a cyber crime institute in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) 'Police' and 'Public Order' are State subjects and Government of India helps States in combating cyber-crimes by assisting them through advisories and funds under various schemes. The Law Enforcement Agencies take legal action as per the relevant sections of the Indian Penal Code and the Information Technology Act, 2000 against the cyber crime offenders.

As per National Crime Records Bureau (NCRB) data a total of 5, 8 and 17 cases were registered during the years 2014, 2015 and 2016 respectively under section 67B of Information Technology Act, 2000 pertaining to publishing or transmitting of material depicting children in sexually explicit act etc., in electronic form. The State/UT-wise details are given in the Statement-I (*See* below). Further, a total of 40, 94 and 47 cases were registered during the years 2014, 2015 and 2016 respectively under section 14 (using child for pornographic purposes) and section 15 (storage of pornographic material involving child) of the Protection of Children from Sexual Offences (POCSO) Act, 2012. The State/UT-wise details are given in the Statement-II (*See* below).

(c) Under the Cyber Crime Prevention against Women and Children (CCPWC) scheme, the Ministry of Home Affairs has released funds to the Government of Kerala for setting up of a cyber forensic training laboratory.

State/UT-wise Cases Registered (CR), Cases Charge sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS), Persons Convicted (PCV) for Publishing or transmitting of material depicting children in sexually explicit act etc., in electronic form (Sec. 67B of IT Act) under Cyber Crimes during 2014-2016

Statement-I

S1. 1	No. State/UT	0		20	14					20)15			2016							
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR.	CCS	CON	PAR	PCS	PCV		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20		
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	O	0	0	0	0	0	0		
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	O	0	0	0	0	0	0		
5.	Chhattisgarh	0	0	0	0	0	0	3	2	0	2	2	O	0	0	1	0	0	1		
6.	Goa	0	0	0	O	0	0	0	1	0	0	0	O	0	0	0	0	0	0		
7.	Gujarat	0	0	0	O	0	0	0	0	0	0	0	O	1	1	0	1	1	0		
8	Haryana	0	0	0	O	0	0	0	0	0	0	0	O	0	0	0	0	0	0		
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	128
10.	Jammu and Kashmir	0	0	0	0	0	0	0	O	0	0	0	0	1	0	0	0	0	0	8 Written Answers
11.	Jharkhand	0	0	0	0	0	0	O	0	0	0	0	0	0	0	0	0	0	O	en Ai
12.	Karnataka	0	0	0	0	0	0	1	0	0	0	0	0	2	0	0	1	0	O	nswe
13.	Kerala	1	1	0	0	1	0	1	1	2	1	1	2	1	0	0	0	0	0	rs to
14.	Madhya Pradesh	1	1	0	2	2	0	0	0	0	0	0	0	0	0	0	0	0	0	
15.	Maharashtra	1	0	0	0	0	0	1	0	0	1	0	0	3	1	0	4	1	0	R
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	АЈҰ
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	O	0	0	0	0	ASAI
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	[RAJYA SABHA]
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
20.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	~
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	3	1	0	3	3	0	Insta
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	Unstarred
24.	Tamil Nadu	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	Que.
25.	Telangana	0	0	0	0	0	0	O	0	O	0	0	0	0	0	0	0	0	0	Questions
																				-11

26.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttar Pradesh	1	0	0	0	0	0	1	1.	0	3	3	0	5	3	0	5	4	0
28.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29.	West Bengal	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total State(s)	5	2	0	3	3	0	8	5	2	7	6	2	16	6	1.	14	9	1
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
ē	Total UT(s)	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
	Total (All India)	5	2	0	3	3	0	8	5	2	7	6	2	17	6	1,	15	9	1

Source: Crime in India

Unstarred Questions

[12 December, 2018]

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Statement-II

Sl. No. State/UT			20	14		,,,,,,		n duri		015			2016							
	CR	CCS	CON	PAR	PCS	PCV	CR.	ccs	CON		PCS	PCV	CR.	ccs	CON	PAR	PCS	PCV		
. 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20		
. Andhra Pradesh	0	0	0	0	0	0	11	4	0	4	4	0	0	0	0	0	0	0		
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
Bihar	1	1	0	1	1	0	O	0	0	0	0	0	0	O	0	0	0	0		
Chhattisgarh	1	1	0	2	2	0	26	24	0	26	24	0	1	3	0	1.	3	0		
Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
Gujarat	3	2	0	3	2	0	1	2	0	1	2	0	1	1	0	2	2	0		
Haryana	0	0	0	0	0	0	3	1	0	1	1	0	0	0	0	0	0	0		
Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		

10.	Jammu and Kashmir	Ō	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	Written Answers
11.	Jharkhand	0	0	0	0	0	0	17	17	17	17	17	17	19	8	0	18	8	0	Ansv
12.	Karnataka	5	3	0	3	3	0	7	4	0	7	4	0	3	4	0	4	6	0	
13.	Kerala	1	0	0	0	0	0	0	0	0	0	0	0	4	1	0	4	1	0	to
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
15.	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	[12
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0) Dec
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	December,
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	1	1	1	1	1	1	r, 2018]
19.	Nagaland	0	0	0	0	0	0	1	0	0	1	0	0	0	1	0	0	1	0	_∞
20.	Odisha	0	0	0	0	0	0	1	1	0	1	1	0	1	1	0	1	1	0	Un.
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	starre
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	3	2	0	2	2	0	Unstarred Questions
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	чеstіс
24.	Tamil Nadu	20	18	0	22	22	0	8	10	0	8	10	0	9	4	0	9	4	0	ns
<u>25.</u>	Telangana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	131

3.6																			- 20
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
26.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttar Pradesh	5	5	0	13	8	0	19	19	3	36	32	6	2	2	1	4	4	1
28.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29.	West Bengal	4	3	0	3	3	0	0	0	0	0	0	0	2	5	0	18	18	0
	Total State(s)	40	33	0	47	41	0	94	82	20	102	95	23	47	33	2	65	51	2
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	O	0	0	0	0
34.	Delhi UT	0	0	0	0	0	0	0	0	0	5	0	0	0	0	0	0	0	0
35.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
is .	Total UT(s)	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total (All India)	40	33	0	47	41	0	94	82	20	107	95	23	47	33	2	65	51	2

Source: Crime in India

[RAJYA SABHA]